



2026:AHC:4936

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5267 of 2025

Shiv Singh

.....Petitioner(s)

Versus

Deputy Director Of Consolidation Bareilly And 2  
Others

.....Respondent(s)

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|---------------------------|---------------------------------------------|
| Counsel for Petitioner(s) | : Saurabh Kumar Tiwari, Yogesh Kumar Sharma |
| Counsel for Respondent(s) | : C.S.C.                                    |

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**Court No. - 54**

**HON'BLE DINESH PATHAK, J.**

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.

2. Instant writ petition has been filed, inter alia, seeking the following reliefs :-

"i) Issue a writ, order or direction in the nature of Mandamus commanding the respondent no.3 i.e. Consolidation Officer, Bareilly to consider and decide the petitioner's objection dated 26.11.2025/ 01.12.2025 by passing a reasoned and speaking order in accordance with law within a stipulated period and till the disposal of objection dated 26.11.2025/ 01.12.2025 stop the consolidation proceeding in Village-Faiz Nagar, Tehsil-Faridpur, District-Bareilly.

ii) Issue an order or direction in the nature of mandamus commanding the respondent no.2, i.e. Settlement Officer of Consolidation, Bareilly to conduct enquiry by Higher Officer in the allotment of chakes during consolidation proceeding by Consolidation Officers in Village-Faiz Nagar, Tehsil-Faridpur, District-Bareilly."

3. Having considered the submission advanced by the learned counsel for the petitioner and upon perusal of the record, it manifest that the present petitioner (applicant) has moved a misc. application before the Settlement Officer of Consolidation pointing out certain discrepancy in the consolidation operation owing to which chak holders are affected.

4. In my considered opinion, the Consolidation of Holdings Act is an exhaustive Act to redress the grievance of the holding owners/chak holders. The petitioner/aggrieved person can move an appropriate

application/objection under the relevant sections of the Consolidation of Holdings Act and Rules made thereunder at relevant stage for redressal of his grievance. Mere representation is not sufficient to redress the grievance of the petitioner/aggrieved person.

5. In view of the above, instant writ petition is **disposed of**.

**January 8, 2026**

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**(Dinesh Pathak,J.)**